

(ख) दो अतिरिक्त केन्द्र—एक बिहार में और एक उत्तर प्रदेश में—खोलने का प्रश्न विचाराधीन है।

(ग) इस अवस्था पर प्रश्न नहीं उठता।

Reimbursement to States of Financial Assistance to People of Border Areas

5810. SHRI SUKHDEO PRASAD VFRMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state the amount reimbursed, State-wise, by the Government of India for the grant of financial assistance to the people of border areas, who were uprooted during the Indo-Pak war of 1971 ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The State Governments have been authorised to incur expenditure for the provision of relief and rehabilitation facilities at the approved scales to the persons affected by the recent Indo-Pak hostilities. The expenditure so incurred is re-imbursable by the Central Government. For meeting the expenditure initially the State Governments have been sanctioned 'On Account' advances as under :

	(Rs. in lakhs)
Jammu and Kashmir	300
Punjab	775
Rajasthan	100
Gujarat	0.06
	1175.06

Claims for re-imburement as and when received are to be adjusted against the above advances.

Delay in depositing E.P.F. by M/S. Tewary Bechar and Co. (P) Ltd. Jamshedpur

5811. SHRI MD. JAMILURRAHMAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether M/S Tewary Bechar and Co. (P) Ltd, Jamshedpur were a chronic

defaulter under Employees Provident Funds and payments were made very late ;

(b) whether, penal damages were levied under Section 14 B of the Employees' Provident Fund Act, if so, the details of payments and penal damages levied ;

(c) whether Ex-Regional Provident Fund Commissioner waived the penal damages ; and

(d) the present position of realisation of the same ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The Provident Fund Authorities have reported as under :—

(a) and (b). M/s. Tewary Bechar and Co (P) Limited, Jamshedpur have been regular in making payment of provident fund dues except for certain periods. The question of levying penal damages under Section 14-B of the Employee's Provident Funds and Family Pension Fund Act, 1952 is under consideration.

(c) and (d). Do not arise.

Supply of Wire Rods to Small Scale Units in Punjab and Delhi

5812. SHRI K. S. CHAVDA : Will the Minister of STEEL AND MINES be pleased to state :

(a) the total supplies of wire rods made to small scale units (wire drawing-ferrous) in the State of Punjab and Delhi during the last two years ; and

(b) whether the *ad-hoc* allotment of about 500 tonnes of wire rods has been made by Government to four small scale units in Punjab during the last two years ; and

(c) if so, the reasons for not allotting the wire rods to other small scale units in Punjab and Delhi during that period ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) to (c). The information is being collected and will be laid on the Table of the House.